

Railway Division at Rourkela

6286. SHRI BRAJIMOHAN MOHANTY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the State Government of Orissa had submitted a proposal for establishing a Railway Division at Rourkela in Western Orissa;

(b) if so, whether Government have examined the proposal; and

(c) whether Government are considering any proposal to establish a division?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) No.

(b) Does not arise.

(c) The proposal in question has been considered on several occasions but it has not been found feasible to establish a Railway division at Rourkela. At present, there is no proposal under consideration in this regard.

**Provident Fund dues outstanding
against National Textile
Corporation**

6287. SHRI K. MALLANNA: Will the Minister of LABOUR be pleased to state:

(a) the provident fund contributions of workmen which were not deposited by the previous managements of textile mills taken over by the National Textile Corporation and the dues not deposited by the National Textile Corporation with the Provident Fund authorities after the takeover; and

(b) what steps Government have taken to realise the dues from the previous management and whether, in case of failure to realise the dues, the National Textile Corporation propose to make alternative arrangements in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) The Provident Fund authorities have reported that an amount of Rs 783.58 lakhs is outstanding on account of provident fund contributions (both employees' and employers' share), administrative charges and damages from the erstwhile owners of the sick mills taken over by the National Textile Corporation. Another sum of Rs. 342.77 lakhs is outstanding against the said mills for the period when they were under authorised Controllers/State Textile Corporations. However, no dues are now outstanding against the N.T.C. for the post-nationalisation period.

(b) Claims have been filed by the provident fund authorities with the Commissioner of Payments appointed under the Sick Textile Undertakings (Nationalisation) Act, 1974. The National Textile Corporation have also agreed to make lump sum payments in respect of outgoing members and in cases of death in service for the period after the mills were taken over but prior to nationalisation

• Provident Fund Accounts

6288. SHRI GIRIDHAR GOMANGO: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that no reconciliation of bank/cash branches and that of consolidated ledger balances of the employees' provident fund of members whose accounts are alive has taken place since the inception of the Scheme in 1952; and

(b) if so, how the balances are certified in the Receipt and Payment Accounts?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) Reconciliation is to be effected at two stages in the process of maintenance of Provident Fund Accounts under the Employees' Pro-